

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 307
IA-1104/2023
In
IB-483(ND)/2022

IN THE MATTER OF:

State Bank of India

Vs

Neelima Wig

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1)

Order delivered on 04.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Amrendra Kumar Singh, Mr. Sanidhya Kumar, Advocates.

For the RP : Mr. Naveen Kumar Jain RP in person and Kushal Bansal Adv

For the Respondent : Mr. Arjun Maheshwari, Adv

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1104/2023:-

Learned Counsel appearing for the Personal Guarantor has submitted that they do not wish to file any written submissions and the objections to the report may be considered.

Order **reserved**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**